

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 607
IB-979/PB/2020

IN THE MATTER OF:

Mr. Rajendra Kumar Sahoo

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor

:Adv. Shashwat Anand, Adv.
Shashwat Parihar , Adv. Adya
Singh , Adv . Dhruva Vig

For the Respondent/Corporate Debtor

:

ORDER

Heard the submissions made by the counsel for the Operational Creditor. Counsel for the Operational Creditor has not yet complied with the order dated 10.08.2022. Today she prayed for grant of further time of a week days. Counsel for the Corporate Debtor has submitted that he is unwell and he is waiting for the communication from the Operational Creditor regarding claim of legitimate interest so as to enable him for amicably resolution of the matter. Therefore, as a very special case, additional time of one week is granted to Operational Creditor for complying the order dated 10.08.2022. Let this matter be posted after 10 days. List this matter on 13.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— sdr —

(P.S.N Prasad)
Member (J)